

**THE HIGH COURT OF MEGHALAYA**  
**AT SHILLONG**  
**OFFICE ORDER**

**Dated, Shillong the, 12<sup>th</sup> March, 2026**

**No.HCM.II/79/2017-Estt/12** In pursuance of this Registry's Notification No.HCM.II/114/2025/Rect/28 dated 11<sup>th</sup> March, 2026 and in exercise of the powers conferred under Article 229 of the Constitution of India read with Rule 5 of the High Court of Meghalaya Officers and Staff (Recruitment and Conditions of Service) Rules, 2019, the Hon'ble Chief Justice is pleased to appoint Shri Ksan Kupar Nongrang as Assistant Protocol Officer, in the post sanctioned vide Sanction Order No.LJ(A)19/2005/Pt.I/227 dated Shillong the 5<sup>th</sup> December, 2014 in the Pay Level-15 of the pay Matrix, (Starting Rs 45,600/- pm along with PSP Rs 1250/-pm) plus other allowances as admissible under the rules with effect from the date of joining.

The appointee shall join the said post, within **2 (two) weeks** from the date of issue of this order subject to submission of medical fitness certificate and police verification report from the competent authority.

The appointee shall be on probation for a period of 1 (one) year in terms of Rule 20 (1) of the High Court of Meghalaya Officers and Staff (Recruitment and Conditions of Service) Rules, 2019.

By Order,

  
**REGISTRAR GENERAL**

**Memo. No.HCM.II/79/2017-Estt/12-A**

**Dated, Shillong, 12<sup>th</sup> March, 2026**

**Copy to:-**

1. *The Registrar and PPS to the Hon'ble Chief Justice, High Court of Meghalaya, for favour of kind information of the Hon'ble the Chief Justice.*
2. *The P.S. to Hon'ble Mr. Justice H.S Thangkhiew, High Court of Meghalaya, Shillong, for his Lordship's information.*
3. *The P.S. to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for his Lordship's information.*
4. *The P.S. to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for his Lordship's information.*

5. *The Commissioner & Secretary to the Government of Meghalaya, Law Department, Shillong for kind information.*
6. *The Director of Health Services (MI), East Khasi Hills, Shillong for kind information and necessary action.*
7. *The Medical Superintendent, Civil Hospital, Shillong for kind information and necessary action.*
8. *The Superintendent of Police, East Khasi Hills, Shillong for kind information and necessary action.*
9. *The Treasury Officer, Shillong South Treasury, Shillong for kind information.*
10. *The Deputy Registrar (Accounts), High Court of Meghalaya for kind information and necessary action.*
11. *The Assistant Registrar (Protocol), High Court of Meghalaya, Shillong for favour of kind information.*
12. *The System Analyst, High Court of Meghalaya, Shillong for uploading the same in the official website.*
13. *The Accountant cum Cashier High Court of Meghalaya for kind information and necessary action.*
14. *The Concerned appointee who shall note that his joining will be subject to Medical fitness & Police Testimonial Verification Reports.*
15. *Office Copy.*

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12/3/26



**REGISTRAR GENERAL**